

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Appellate Jurisdiction)

Criminal Appeal (DB) No. 55 of 2015

Chhatru Kumar SawAppellant
Versus
The State of Jharkhand ... Respondent

with

Criminal Appeal (DB) No. 12 of 2015

Vivek Kumar @ BablooAppellant
Versus
The State of Jharkhand ... Respondent

with

Criminal Appeal (DB) No. 159 of 2015

Sanjay Kumar Verma @ Sanjay Kumar RamAppellant
Versus
The State of Jharkhand ... Respondent

(Through V.C.)

CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellant(s) : Mr. Arwind Kumar, Advocate
[in Cr. App. (DB) No.55 of 2015]
Mr. Nilesh Kumar, Advocate
[in Cr. App. (DB) No.12 of 2015]
Mr. Prabhat Kumar Sinha, Advocate
[in Cr. App. (DB) No.159 of 2015]
For the Informant : Mr. A.K. Kashyap, Sr. Advocate
For the State : Mr. Shekhar Sinha, Public Prosecutor

Order No.11/ Dated: 8th September, 2021

Mr. Arwind Kumar, Mr. Nilesh Kumar and Mr. Prabhat Kumar Sinha, the learned counsels for the appellant(s) have concluded their arguments.

Mr. Shekhar Sinha, the learned Public Prosecutor has commenced his arguments.

Sri A.K. Kashyap, the learned Senior counsel appears for the informant.

Post these matters tomorrow, that is, on 09.09.2021 as first case.

Part Heard.

Sd/-

(Shree Chandrashekhar, J.)

Sd/-

(Ratnaker Bhengra, J.)